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* IN THE HIGH COURT OF DELHI AT NEW DELHI

EX.P. 93/2015 & EA (OS) 242-245/2015 MAPLETREE PROPERTY PVT LTD

..... Decree Holder Through: Mr.D.Ashok Rajagopalan, Adv. versus TODAY HOMES & INFRASTRUCTURE PVT. LTD., & ORS. Judgement Debtor Through: Mr.Rahul Sharma with Mr.Jitender Ratta, Adv. CORAM:

HON'BLE MR. JUSTICE V. KAMESWAR RAO <u>O R D E R</u> 05.05.2015

Learned counsel for the decree holder seeks to delete the judgment debtor No. 5 i.e. M/s. Ludhiana Improvement Trust from the memo of parties. It is ordered accordingly. Let amended memo of parties be filed within a period of one week.

Notice.

Mr.Rahul Sharma, Adv. accepts notice on behalf of the judgment debtor Nos. 1 to 4. Counsel for the judgment debtor Nos. 1 to 4 to file a list of assets both movable and immoveable, by way of an affidavit, within a period of four weeks from today. Response thereto be filed within two weeks thereafter.

Renotify on 7th August, 2015.

V. KAMESWAR RAO, J

MAY 05, 2015/akb

The authenticity of the order can be re-verified from Delhi High Court Order Portal by scanning the QR code shown above. The Order is downloaded from the DHC Server on 21/07/2025 at 10:53:33